

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
Allahabad Bench, Allahabad.

Original Application No. 485 of 1997

this the 5th day of February 2001.

HON'BLE MR JUSTICE R. R. K. TRIVEDI, VICE-CHAIRMAN
HON'BLE MR M. P. SINGH, ADMINISTRATIVE MEMBER

Smt. Janki Devi, W/o late Sri Kishan Lal, P/o House no. 152-B,
Arjun Nagar, Agra, (U.P.).

By Advocate: Sri Rakesh Verma
Versus.

... Applicant.

Union of India through Secretary, Ministry of Telecommunication,
New Delhi.

2. The General Manager (Telephones), Telecom.
Agra (U.P.).

... Respondents

By Advocate : Sri Amit Sthakker

ORDER (ORAL)

JUSTICE R. R. K. TRIVEDI, VICE-CHAIRMAN.

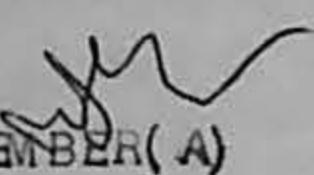
The controversy in the O.A. is squarely covered by the judgment of this Tribunal dated 13.9.2000 passed in O.A. no. 463 of 1997, by which it was held that the employees of the Canteen on being treated as Government servant in view of the judgment of Hon'ble Supreme Court in D.K. Jha Vs. Union of India & Others, is entitled to continue in service upto the age of 60 years. In the present case, the husband of the applicant was retired at the age of 58 years w.e.f. 30.11.1993. However, as a Group 'D' the applicant's husband was entitled upto the age of 60 years i.e. till 30.11.1995. However, as the husband of the applicant ~~was~~ died on 20.2.1995, thus, she could only be entitled for the pay from 30.11.1993

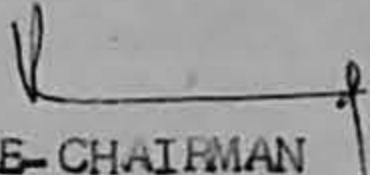


(2)

to 20.2.1995, which shall be paid by the respondents within a period of four months from the date of receipt of copy of this order.

2. In view of the above, the application is disposed of as above with no order as to costs.


MEMBER(A)


VICE-CHAIRMAN

Allahabad: Dated 5.2.2001.

GIRISH/-